Central Administrative Tribunal, Principal Bench

## -0.A.No.1592/96

\* Hon'ble Shri R.K.Ahooja, Member(A) 🧸 🧀

. New-Delhi, this 28th day∞of January, 1997

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H.C.Pramod Kumar No.44 /F, FRRO New Delhi

Applicant ---

(By Shri V.C.Sondhi, Advocate)

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- 1. The Union of India

  Ministry of Home Affairs

  South Block

  New Delhia
- 2. The Commissioner of Police Police Headquarters
  New Delhi:
- 3. The Deputy Commissioner of Police HQ. III, Delhi. Respondents

(By Shri Raj Singh, Advocate)

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The applicant states that his father, who was working as a Sub-Inspector in Delhi Police was allotted quarter No.S-1/2, Type-I, Police Colony, Andrews Ganj, News Delhi. His father wwas compulsorily retired on 05.09.1990. father challenged the compulsory retirement through O.A.No.2219/90. During the pendency of that O.A., the father was allowed to retain the accommodation and the coccupation continued under that order till the disposal of that O.A. which was dismissed on 13.2.1995. Thereafter, the father was allowed by the Commissioner of Police to retain the quarter in question—aupto 1.11.1996. The applicant states that when joined the service of Respondent No.2 as Head Constable on 20.12.1994. He made a representation for regularising the quarter in terms of standing orders No.3/91 but respondents whave rejected his claim even though he fulfills all the requisite conditions.

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ing sin Ting regularisation could not be allowed under Rule 8(C)(ii) of the aforementioned standing order as the applicant came into service much after the retirment of his father. Rule 8(C)(ii) reads as follows:



MAd-hoc. allotment/regularisation-may-be-made death/retirement of a Govt. servant to his son daughter/brother/wife if the Govt. servant was an employee Police and was occupying accommodation of police of Delhi pool and his dependant is also an employee of the Delhi Police provided such dependant had been sharing accomodation with the 5 retired/deceased Govt: servant for at least 6. months immediately preceding the date of retirement/death and was not drawing any house rent allowance during this period. However, in case of drawl of house rent allowance by the sons/daughter etc. of the retired Govt. servant during the 6 months period, recovery of house rent allowance would be made in lum-sum-under, the orders of the Allotment. Officer, provided further that he gives an undetrtaking to keep the retired/deceased officer's family in the said quarter and to vacate the epremises in one month from the date of he ceases to do sov 🕾 💝

In the event of his failure to abide by his undertaking, such an allotee shall be deemed as an unauthorised occupant and allotment of house in his favour shall be deemed to be cancelled w.e.f. that of his ceasing to comply with the condition"

I have heard the counsel on both sides. Shri V.C.Sondhi, counsel for the applicant submits that the date of retirement in the present case has to be read as the date of confirmations mof. the worder woff retirement which was was 13.2.1995 since the order of compulary retirement was till then under dispute. He further submits that the court had authorised othe applicant's father to retain the quarter and thereafter this authorisation was extended by the Police Commissioner himself. The applicant had not drawn any House Rent Allwance after hisO retirement and he was through out staying with his father. Therefore, having joined service prior to the date of confirmation of the retirement order, he was fully qualified to be considered for regularisation/ allotment of the house to which he was eligible in terms of the aforesaid provision in standing order No.3/91. The

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الله المنجور المراجور المراجور learned counsel for respondents on the other had submits that the cate of retirement having been confirmed as 5.9.1990, there could be no other interpretation of the date of retirement on the lines suggested by the applicant's counsel.



4. I shave considered the matter carefully but find no a merit in the case of the applicant. The main ground taken by the applicant is that the date of retirement was in dispute so long as the matter was before the Tribunal. It could be said that the Tribunal had found a prima facie case in favour of the applicant's father and it was on that basis that protections had been granted to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to him for a retention of a the accompanied to the a quarter in question. This in my opinion would be an entirely mistaken wiew of the matter - The order of compulsory retirement was w.e.f. 5.9.1990. It was the applicant's father whomewas note satisfied with that order and had challenged wit before the Tribunal. The fact that an interim direction was given for retention of the residential quarter would not confer and enforceable right in the applicant's father either in regard to extention of his date retirement wor any other benefit on that basis. It is the final orders of Tribunal which has to be seen and that was thet dismissal of the O.A. filed by the applicant's father. The order of retirement having steed the test of diddicial .... review by the Tribunal, no other meaning can be read into the order of the Tribunal that it tentamounts to confirmations what it means is the rejection of the petition and anot a confirmation of the orders of the competent authority of the directing compulsory retirement of the applicant's father.

The learned counsel for the applicant has also argued that the case of the applicant has to be considered from the stand point that he could not apply for regularisation of the



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quarter in his favour since the applicant's father was in authorised and lawful possesion of the quarter during the pendency of that O.A. and later under the authority of Commissioners of Police - Lt is only after the worders of retirement was confirmed "that he could take steps to apply for the regularisation". This is again not a correct view of the matter. The applicant's father had (refired as far back as in 1990. The applicant was not then in service at all. actually was appointed on 20.12.1994 and therefore, there was no question of his making an application for regularisation till he actually joined the service. In any case, the O.A. was disposed of on 13.2.1995, i.e. within less than 3 months of the date of joining of the service by the applicant; even in that case, were many such an interpretation possible, where would not have been living with his father for 6 months period. - However; in view of thee fact that the OA filed by the applicant's father was actually dismissed and compulsory retirement order was put in force w.e.f. 5.9.1990, the applicant would have no claim whatsoever.

6. In the light of the above direction, the 0.A. is dismissed. No costs.

(R.K.AHOOJA)

MEMBER(A)

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